

**KARNATAKA LOKAYUKTA**

Compt/Lok/BGM/1937/2018/ARLO-3

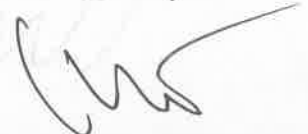
M.S. Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru, dated: 08/12/2020.

**REPORT UNDER SECTION 12(3) OF  
KARNATAKA LOKAYUKTA ACT, 1984**

**Sub:** Proceedings initiated against 1) Sri. B.I. Bastawadi, PDO, Baad Gram Panchayath, Hukkeri Taluk, Belgaum District, 2) Sri. Lakshmi Narayan, the then PDO, Baad Gram Panchayath, Hukkeri Taluk, Belgaum District, 3) Smt. Ranidevi Santram Sanadi, President, Baad Gram Panchayath, Hukkeri Taluk, Belgaum District. 4) Sri. S.K. Kalligudda, Junior Engineer, Taluk Panchayath, Hukkeri, 5) Sri. Mallikarjuna Jagajampi, Junior Engineer, Taluk Panchayath, Hukkeri, 6) Sri. V.S. Haliyal, Engineer, Baad Gram Panchayath, 7) Sri. Y.R. Shinde, Clerk, Baad Gram Panchayath, 8) Sri. Anand Shivaji Khota, Waterman, Baad Gram Panchayath, 9) Sri. Sunil Balu Khanse, Member, Baad Gram Panchayath, and 10) Sri. M.S. Biradar Patil, Executive Officer, Taluk Panchayath, Hukkeri Taluk, Belgaum District about their misconduct as Government servants/public servants – reg.,

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On the basis of a complaint filed by Sri. Prakash Yamanappa Mailake, R/o Baad Village and Post, Hukkeri Taluk, Belagavi District (herein after referred as '**complainant**' for short) alleging that 1) **Sri. B.I. Bastawadi**, PDO, Baad Gram Panchayath, Hukkeri



Taluk, Belgaum District, 2) **Sri. Lakshmi Narayan**, the then PDO, Baad Gram Panchayath, Hukkeri Taluk, Belgaum District, 3) **Smt. Ranidevi Santram Sanadi**, President, Baad Gram Panchayath, Hukkeri Taluk, Belgaum District. 4) **Sri. S.K. Kalligudda**, Junior Engineer, Taluk Panchayath, Hukkeri, 5) **Sri. Mallikarjuna Jagajampi**, Junior Engineer, Taluk Panchayath, Hukkeri, 6) **Sri. V.S. Haliyal**, Engineer, Baad Gram Panchayath, 7) **Sri. Y.R. Shinde**, Clerk, Baad Gram Panchayath, 8) **Sri. Anand Shivaji Khota**, Waterman, Baad Gram Panchayath, 9) **Sri. Sunil Balu Khanse**, Member, Baad Gram Panchayath, and 10) **Sri. M.S. Biradar Patil**, Executive Officer, Taluk Panchayath, Hukkeri Taluk, Belgaum District (hereinafter referred to as **Respondents** for short) an investigation was taken up under Section 9 of The Karnataka Lokayukta Act, 1984.

2. The grievance of the complainant in this complaint is that the respondents herein while working at Baad Gram Panchayath have misappropriated public funds while executing works under MGNREGA Scheme, ESCROW grant and 14<sup>th</sup> Finance Scheme. He has alleged that amount has been drawn in the name of students and dead persons and that while implementing works under 14<sup>th</sup> Finance Scheme there is misappropriation of amount under the guise of purchasing LED bulbs and for rejuvenation of well as well as in purchase of 33 C.C. T.V. cameras.

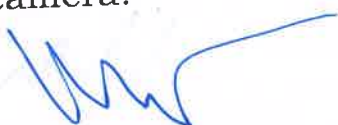


3. On perusal of complaint averments and enclosed documents it was seen that the complainant had made specific allegations in relation to works as well as the respondents who are Government/Public Servants U/s 2(12) of Karnataka Lokayukta Act.
4. Considering the fact that there are several allegations made under various schemes through which the respondents have executed works and misappropriation of funds is alleged, this matter was referred to the Superintendent of Police, Karnataka Lokayukta, Belagavi for investigation and report. In response to the intimation the Superintendent of Police, Karnataka Lokayukta, Belagavi has submitted his remarks through report dated 25/03/2019 on scrutiny of the investigation report dated 21/03/2019 submitted by Dy.S.P, Karnataka Lokayukta, Belagavi ('I.O.' for short).
5. On perusal of the report submitted by I.O. it was noticed that the allegations made by the complainant in his complaint have been investigated, allegations have been found as substantiated. Each of the allegations and the persons responsible are mentioned hereunder in detail.
6. On investigation of the works under MGNREGA scheme relating to construction of cow shed, it is noticed that totally an amount of Rs. 5,79,060/- has been misappropriated by respondent no.1 and 3 as well as **Sri S.K. Kalligudda**, Junior Engineer, Taluk Panchayath, Hukkeri and **Sri Mallikarjuna Jagajampi**, Junior



Engineer, Taluk Panchayath, Hukkeri. Therefore, they were impleaded as respondent No.4 and 5.

7. The allegation relating to payment of amount by raising the bill in the name of deceased persons by fabrication of NMR are also found substantiated for which respondent no.1 and 3 have been alleged to have misappropriated Rs. 2,996/- and Rs. 18,302/-.
8. The allegations pertaining to execution of works near the bore well at government school of Baadvadi village and near the land of Mallappa Hadalagi, it is ascertained that totally an amount of Rs. 53,586/- has been misappropriated by respondent no.1 and 3.
9. The allegations pertaining to misappropriation of funds under ESCROW grant were found substantiated and totally an amount of Rs. 18,80,074/- was found misappropriated for which respondent no.1 and 2 are liable.
10. The allegations with respect to misappropriation of fund under 14<sup>th</sup> finance scheme, were investigated and the I.O. has found that respondent no.1 and 3 have misappropriated an amount of Rs. 2,54,154/- with respect to installation of Street lights and an amount of Rs. 3,39,324/- were misappropriated by respondent no.1 and 3 with respect to bore well motor repair of Baad Gram Panchayath. It was found by the I.O. that an amount of Rs. 1,90,975/- was misappropriated by respondent No.1 and 3 with respect to purchase installation of CCTV camera.

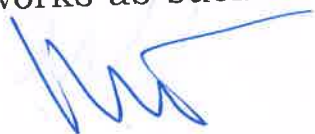


11. Apart from the above, the I.O. has found that an amount of Rs.48,729/- was misappropriated by respondent no.1 and 3 as well as **Sri V.S. Haliyal**, Engineer with respect to execution of work under 14<sup>th</sup> finance scheme. Therefore, he was impleaded as respondent No.6.
12. The I.O. has found that respondent no.1 to 3 and **Sri Y.R. Shinde**, Clerk as well as **Sri Anand Shivaji Khota**, Waterman and **Sri Sunil Balu Khanse**, Member of Baad Gram Panchayath together were responsible for misappropriation of Rs. 2,00,000/- by drawing the amount from the bank on the basis of self drawn cheques. Therefore, they were impleaded as respondent No.7, 8 and 9.
13. On conclusion of investigation, the I.O. has found that the persons named above as well as the respondent no.1 to 3 were responsible for misappropriation of public fund. Apart from this it is stated that **Sri M.S. Biradar Patil**, Executive Officer, Taluk Panchayath, Hukkeri was also responsible for such financial misappropriation. Therefore, he was impleaded as respondent No.10. In view of the I.O. report respondent No.4 to 10 were impleaded in this case and the copy of I.O. report was forwarded to respondent No.1 to 10 with an intimation for them to submit their comments on it.
14. In response to the intimation issued by this authority all the respondents have submitted their comments on the investigation report.



15. The respondent No.1 through his comments dtd.20/11/2019 has contended that, there is no misconduct on his part. With respect to the allegation of misappropriation of money released for construction of cow shed he has stated that for year 2015-16 applications were invited as per the guidelines issued by the Government which were published in the village as well as in the Grama Sabha and eligible beneficiaries were selected. No objections were received for selection of such beneficiaries from the President, members as well as public present in the Grama Sabha. The said details of the beneficiaries were submitted to the Junior Engineer of Taluk Panchayath with the estimate. The place for the constructions of chow shed were verified and after completion of such constructions the Junior Engineer inspected the work and measured the construction and thereafter he has prepared the bill and forwarded it for payment of benefits to such beneficiaries.

16. With respect to the allegations that the name of deceased person was mentioned in the N.M.R and amount was withdrawn on that basis, respondent No.1 has contended that Sri. Kashinath Sathappa Kavalikatte R/o Baad village had job card which also had the name of his wife and son. Though he died in the year 2012 it was not reported to the office of Gram Panchayath. Therefore, his death was not recorded. However his wife had worked while executing works as such an amount of Rs.2,996 was paid to her by



transferring the amount to her account at K.V.G. Bank, Kanagal Branch.

17. He has stated that Smt. Dundava Tatoba Naika, Sri. Sudhama Tatoba Naika and Smt. Mahadevi Sudhama Naika are the members of single family having job card which is linked to the bank account bearing No.17220036769 standing in the name of Sri. Sudhama Tatoba Naika at K.V.G. Bank, Kanagal Branch. Based on the recommendation of the Junior Engineer that they had worked in construction of cow shed at the house of Sri. Lakshmi Bai Pandu, wages were deposited in the above mentioned account. However the death of Smt. Dundava Tatoba Naika on 02/08/2015 was not reported to the Gram Panchayath. Since the records indicate that she had worked from 26/11/2015 to 09/12/2015 i.e. for 14 days in construction of road, the wages were paid to her. It is his contention that Smt. Sahera Banu Khutubudin Lathif and her husband Sri. Khutubudin Lathif in collusion with the Computer Operator of the Gram Panchayath and the Junior Engineer of Taluk Panchayath had fabricated records relating to the presence of Smt. Dundava Tatoba Naika in execution of the above mentioned work. Therefore, he has no role in fabrication of such records.
18. With respect to the payment of amount under Basava Vasati Scheme to Smt. Gowra Bai W/o Rama Naika for the year 2015-16, it is his contention that after her selection as beneficiary under the said scheme the G.P.S. information relating to construction of house was



uploaded for two stages on 31/12/2015 and 15/02/2016 and an amount of Rs.37,300 and Rs.37,500 were deposited in her account on 20/01/2016 and 19/03/2016 respectively. However, Smt. Gowra Bai died on 17/03/2016 and her son Sri. Erappa S/o Rama Naika got the G.P.S. information uploaded on 24/03/2016 and 07/11/2016 as such an amount of Rs.37,500 and 32,200 were deposited in her account bearing No.89064374801 on 31/02/2016 and 22/11/2016 respectively. Therefore, it is his contention that there is no dereliction of duty on his part.

19. With respect to the work relating to rejuvenation of borewell near Government School at Baadvadi village and near the land of Sri. Mallappa Hadalagi, it is his contention that the payment of money was made on the basis of recommendation made by the Junior Engineer after recording the measurement in the M.B. Book and on verification of N.M.R.
20. With respect to the distribution of amount released as ESCROW grant, it is his contention that an amount of Rs.1,00,000 was paid to the staff of Gram Panchayath towards their salary from January 2017 to June 2017. Similarly an amount of Rs.4,00,000 was deposited from ESCROW grant to development account on 21/03/2018. It is stated that the said transaction was based on the resolution dtd.17/01/2018 passed in the ordinary meeting of the Gram Panchayath for being used for sanitisation, supply of drinking water and improvement of road and





conducting Sri. Mahalakshmi fair at Karajaga and Baad villages.

21. With respect to the allegation about misappropriation of fund under 14<sup>th</sup> Finance Scheme, it is his contention that the said amount was utilized for the welfare and improvement of Baad, Baadvadi and Karajaga villages by installation of electric street lights on 215 electric poles for the year 2015-16, 2016-17 and 2017-18. However to rain fall wind and short circuit those bulbs were destroyed as such an amount of Rs.1,49,945 was spent in the year 2015-16 and an amount of Rs.4,11,122 was spent in the year 2016-17 and an amount of Rs.3,44,040 was spent in the year 2017-18 for substitution of destructed bulbs. Similar contentions are raised with respect to the expenses incurred for repair of bore well motors within the limits of Baad Gram Panchayath.
22. For installation of C.C.T.V. camera at the specified area in Baad village, Karajaga village and Baadvadi village by spending an amount of Rs.5,65,843, it is his contention that the said amount was paid to M/s Vigil Safety Technology, Flat No.59, Sector No.1, 1<sup>st</sup> Floor, Sharada Nivasa, Subhash Nagar, Belagavi for purchase of such camera and they were purchased on the basis of quotation obtained from it in accordance with the action plan as provided for 14<sup>th</sup> Finance Scheme. With respect to the payment made for execution of works under 14<sup>th</sup> Finance Scheme and recovery of tax due to the Gram



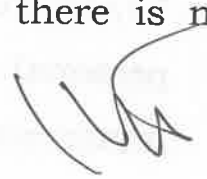
Panchayath it is contended that they were made as per rules.

23. So far as payments made to the individuals from the Gram Panchayath, it is stated that such payments were made on the oral directions of the then President of Baad Gram Panchayath in the interest of general public and to cater to their needs. Therefore, it is his contention that the amount as mentioned in the investigation report has not been misappropriated and that there is no misconduct or dereliction of duty on his part.
24. The respondent No.2 through his comments dtd.21/11/2019 has contended that, with respect to the expenses incurred from ESCROW grant he has stated that from 10/07/2017 to 19/10/2017 an amount of Rs.10,99,332 was spent towards the salary of the staff and purchase electoral equipments. He has stated that an amount of Rs.70,000 was issued by him through cheque No.19453 on 14/08/2017 for the purpose of sanitisation. Similarly an amount of Rs.44,000 and 50,000 were issued through cheque No.19454 on 16/08/2017 under ESCROW grant. It is his contention that due to cyclone many street lights were damaged as such responding to the demand of the public the said amount was spent for its repair and supply of electricity. It is contended that during his tenure in the year 2016-17 under 14<sup>th</sup> Finance Scheme he has spent Rs.77,134. He has also stated that an amount of Rs.94,000 was paid by him to respondent No.8 through cheque No.19455 and 19454 on



16/08/2017 for installation of pipeline and towards payment of salary. Therefore, it is his contention that there is no dereliction of duty or misconduct on his part.

25. The respondent No.3 through her comments dtd.21/11/2019 has raised the defence which are similar to the defence of the respondent No.1. She has further contended that, the wife of complainant was one of the candidates belonging to Scheduled Caste and both of them competed for the post of President of Gram Panchayath and respondent No.3 was elected as against her. Therefore, it is her contention that this complaint is filed by the complainant with a malafide intention of demitting respondent No.3 from the post of President of Baad Gram Panchayath so as to enable the complainant's wife to be the President.
26. The respondent No.4 through his comments dtd.13/05/2019 has contended that, he has personally inspected the works executed through Baad Gram Panchayath and on noticing the difference in the details of the works as mentioned in the records and the one available in the spot, inspite of objections raised by him, due to the pressure of the Members of Zilla Panchayath and MLA, his objections were overlooked. However for all the works executed and verified by him the financial benefits were paid to the beneficiaries through their bank account. Therefore, he has contended that there is no misconduct on his part.



27. The respondent No.5 through his comments dtd.13/05/2019 has raised defence which is similar to the defence of respondent No.4.

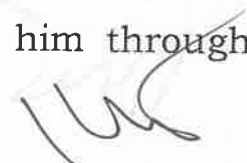
28. The respondent No.6 through his comments dtd.13/05/2019 has contended that, he has worked as Junior Engineer at Taluk Panchayath, Hukkeri from 27/01/2014 to 26/12/2017. With respect to the work mentioned at Sl.No.4 at page No.23 of the investigation report regarding excess of payment of Rs.33,596 paid to the contractor while executing works relating to sanitisation of Baad village, it is his contention that no such excess payment was made and that the work has been executed as per the approved estimate which was measured at the instance of President of Gram Panchayath. With respect to the work mentioned at Sl.No.7 at page No.19 of the investigation report regarding excess payment of Rs.15,133, by raising similar defence he has contended that the work has been executed in accordance with the estimate as per relevant guidelines and measured by him. Therefore, he has contended that the findings in the investigation report are without any basis and that there is no misconduct on his part.

29. The respondent No.7 through his comments dtd.13/05/2019 has contended that, an amount of Rs.36,000 obtained by him through cheque No.021310 on 19/10/2015 was not misappropriated by him for his personal needs and that it was spent in execution of some minor works of the Gram Panchayath in various lanes of



Karajaga village. Therefore he has denied the amount mentioned above was misappropriated by him.

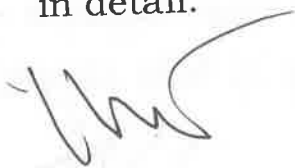
30. The respondent No.8 through his comments dtd.14/05/2019 has contended that, he has been working as Waterman in Baad Gram Panchayath from 20/03/2012 and that he has been rendering his duties honestly without prejudicing any of the villages as such no complaint or objections were raised with respect to his work rendered at the Gram Panchayath. It is his defence that he has been obediently following all the instructions issued to him by his superiors. Therefore, in the year 2016-17 he had laid pipeline for supply of water as per the instructions of his superiors as such he had spent money which was refunded to him through cheque dtd.16/08/2017 issued for Rs.50,000 and Rs.44,000. After its encashment wages were paid to the labours and amount outstanding towards purchase of some equipments were also paid. Therefore, he has contended that the said amount has not been misappropriated.
31. The respondent No.9 through his comments dtd.14/05/2019 has contended that, he is ordinary resident of Karajaga village within the limits of Baad Gram Panchayath. He had undertaken cleanliness and sanitisation work at Karajaga village as per the instructions of the President and P.D.O. for the purpose of conducting fair. Therefore, he had got cleared all the drainage and road with the help of daily wage workers as such an amount of Rs.70,000 was paid to him through



chèque dtd.14/08/2017 for meeting those expenses.  
Therefore, he has contended that the said amount has not been misappropriated.

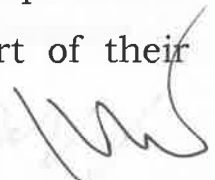
32. The respondent No.10 through his comments dtd.03/07/2019 has contended that, on the instructions of the I.O. to submit copy of the Social Audit Report for the purpose of investigation, he had informed the officers who had conducted Social Audit. Accordingly the said officers were present personally before the I.O. which enabled him to conduct investigation. He has contended that on the directions of C.E.O., ZP, Belagavi he had conducted adhoc committee meeting every month without fail and pursuant to the resolution of the said meeting suitable actions were taken and communicated to the President and members as well as officers of Gram Panchayath. Based on the objections mentioned in the audit report action for compliance and recovery of amount was taken by him. It is his defence that the illegalities mentioned in the investigation report relates to the actions taken by the President and P.D.O. of Baad Gram Panchayath and that it has no relevance to the official duties discharged by him. Therefore, he has contended there is no dereliction of duty on his part.

33. The allegations made in the complaint, the outcome of the investigation as recorded in the investigation report and the defence raised by each of the respondents are perused in detail.



34. As mentioned above the complainant had filed this complaint making specific allegation against each of the respondents with respect to several schemes by highlighting the irregularity and illegality committed by them while implementing works by utilizing public money. The complainant had also alleged that the respondents had misappropriated public money. After conducting detailed investigation on those allegations the I.O. has found that the allegations made in the complaint are substantiated. The I.O. has also collected the details of the officers responsible for each of the allegations. It is relevant to note that in their comments the respondents do not dispute the finding of I.O. with respect to deposit of money in the bank account of the deceased persons, withdrawal of money through personal cheques and spending money towards repair and other expenses. The only contention that is raised by the respondents is that the money deposited in the account of deceased persons or in the name of deceased person in the bank account of their family member was towards payment of wages for the work extracted by them. So far as withdrawal of money through self cheque is concerned it is their contention that such of the amount withdrawn by them was used for meeting expenses towards execution of works assigned by the Gram Panchayath as such there is no misappropriation.

35. Except respondent No.2, 3, 6, 7 and 10, other respondents have not submitted any documents in support of their



contentions. The records furnished by the respondent No.2 are not acceptable at the present stage as those documents such as quotations, tax invoice and bills submitted with comments do not bear the date on which they were issued. Similarly some of the documents furnished by respondent No.3 do not bear the date on the quotation, tax invoice and bills submitted in support of her contention. So far as the documents submitted by respondent No.6 with respect to piece work executed by the Gram Panchayath, it is relevant to point out that the agreement alleged to have been entered into between the P.D.O. of Baad Gram Panchayath and the contractor by name Sri. B.M.Naikmane also does not bear the date on which such agreement was entered into.

36. Although respondent No.7 has submitted copies of the N.M.R in support of his contention, it is relevant to note that the finding recorded by I.O. is with respect to fabrication of N.M.R in the name of deceased persons. Therefore, those records cannot be accepted at this stage. So far as documents submitted by respondent No.10 are concerned it is noticed that those letters are the reminders and communications issued by him to the P.D.Os of all the Gram Panchayaths within Hukkeri Taluk. Juxtaposing the allegations made in the complaint, the outcome of the investigation and the defence put forth by the respondents, the only reasonable conclusion that can be reached is that the self serving statements of the respondents cannot be accepted at this stage.





37. It is needles to point out that the Hon'ble High Court of Karnataka through its order **dtd.24/04/2009** in **W.P No.5889/2009 (GM-MM-S)** between **H.G. Rangangoud V/s Karnataka Lokayukta**, has held that the action taken by the competent authority in registering F.I.R against Government/Public Servant for commission of offence ascertained by the Lokayukta on investigation is legal and permissible. In the present case the I.O. has found that the respondents No.1 to 10 have prima facie misappropriated public money. On the other hand the respondents, as mentioned above, have not denied withdrawal of money in their name and deposit of money either in the bank account of the deceased persons or in the bank account of the family member of the deceased person. Therefore, an aspect which is required to be further investigated by registering F.I.R is as to whether the financial transaction in question would amount to misappropriation of public money by the respondents No.1 to 10 thereby resulting in commission of offence by them which is punishable U/s 403, 408, 409, 467 and 468 of I.P.C? Therefore, apart from making recommendation to initiate disciplinary proceedings against Government Servant i.e. respondents No.1, 2, 6, 7 and 10 the material on record requires that a recommendation be made to the competent authority to direct the jurisdictional Police to register F.I.R against respondents No.1 to 10 and further investigate the allegation of misappropriation of public



money as prima facie evident from the material placed on record.

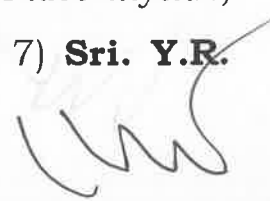
38. The material placed on record makes out a prima-facie case to attribute misconduct on the part of respondent No.1, 2, 6, 7 and 10 as defined in Rule 3 (1)(i) to (iii) of KCS (Conduct) Rules-1966. Therefore, a recommendation under section 12(3) of Karnataka Lokayukta Act-1984 is required to be made to the competent authority for initiating enquiry against those respondents and to entrusting it to this authority.
39. Among the respondents, respondent No.3 and 9 are public servants who were the President and Member of Baad Gram Panchayath at the relevant point of time when the allegation of misappropriation are found to be prima facie substantiated. Misappropriation of public money is one of the highest forms of misconduct on the part of a public servant which amounts to disgraceful conduct on the part of such public servants thereby such misconduct operates as a ground for removal of such member in accordance with Sec.43-A of Karnataka Panchayath Raj Act, 1993. Therefore, a recommendation for removal of respondent No.3 and 9 as members of Gram Panchayath is also required to be made.
40. The respondents No.4, 5 and 8 are temporary employees/employees whose services are secured by the Panchayath on outsource basis. No doubt service rules under KCSR and Conduct Rules are not applicable to them in their strict sense. However, when once a person is



engaged in the discharge of public duties in a public office, such person is also expected to maintain high standard of honesty, absolute integrity and devotion to duty just like a Government Servant is expected under KCSR/Conduct Rules. Therefore, it is no excuse that due to non applicability of Conduct Rules, a temporary employee or employee engaged on outsource basis can abuse his official position or be negligent in the discharge of his duties. As mentioned by me above there are material on record which prima facie indicate the involvement of respondents No.4, 5 and 8 in misappropriation of public money. As such a recommendation is required to be made to the Competent Authority to discontinue the services of respondents No.4, 5 and 8, if they are continued in service and not to re-employee them for a period of 5 years from the date of such discontinuation.

41. Accordingly, now, acting under Section 12(3) of The Karnataka Lokayukta Act, 1984, recommendation is made to the Competent Authority:

- a. To initiate disciplinary proceedings against 1) **Sri. B.I. Bastawadi**, PDO, Baad Gram Panchayath, Hukkeri Taluk, Belgaum District, (Date of Retirement: 31/05/2022) 2) **Sri. Lakshmi Narayan**, the then PDO, Baad Gram Panchayath, Hukkeri Taluk, Belgaum District, (Date of Retirement: 31/12/2032) 6) **Sri. V.S. Haliyal**, Engineer, Baad Gram Panchayath, (Date of Retirement: 31/05/2026) 7) **Sri. Y.R.**



**Shinde**, Clerk, Baad Gram Panchayath, (Date of Retirement: 31/05/2028) and 10) **Sri. M.S. Biradar Patil**, Executive Officer, Taluk Panchayath, Hukkeri Taluk, Belgaum District (Date of Retirement: 31/08/2024) and to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

- b. To remove respondent No.3 i.e. **Smt. Ranidevi Santram Sanadi**, President, Baad Gram Panchayath, Hukkeri Taluk, Belgaum District and respondent No.9 i.e. **Sri. Sunil Balu Khanse**, Member, Baad Gram Panchayath as members of Gram Panchayath in accordance with Sec.43-A of Karnataka Panchayath Raj Act, 1993.
- c. To discontinue the services of respondents No.4, i.e. **Sri. S.K. Kalligudda**, Junior Engineer, Taluk Panchayath, Hukkeri; respondent No.5 i.e. **Sri. Mallikarjuna Jagajampi**, Junior Engineer, Taluk Panchayath, Hukkeri and respondent No.8 i.e. **Sri. Anand Shivaji Khota**, Waterman, Baad Gram Panchayath, if they are continued in service and not to re-employ them for a



period of 5 years from the date of such discontinuation.

d. To initiate criminal action by directing the jurisdictional Police to register an F.I.R. against respondents No.1 to 10 with respect to commission of offence punishable U/s 403, 408, 409, 467 and 468 of I.P.C. so as to conduct further investigation concerning misappropriation of public money by them.

42. Further, as per Section 12(4) of Karnataka Lokayukta Act, 1984, the Competent Authority shall intimate to this Authority within one month from the date of receipt of this report, as to the action taken or proposed to be taken on the basis of this report.

Connected records are enclosed.

  
(Justice P. Vishwanatha Shetty),

Lokayukta,  
State of Karnataka.

